

(1998) 10 AHC CK 0067

In the Allahabad High Court

Case No : Civil Miscellaneous Writ Petition No. 21650 of 1998

Rajesh Kumar Mishra

APPELLANT

Vs

Regional Secretary, Board of High School and Intermediate
Education and Another

RESPONDENT

Date of Decision : 09-10-1998

Acts Referred:

Citation : (1998) 3 UPLBEC 2372

Hon'ble Judges : O.P. Garg, J

Bench : Single Bench

Advocate : V.K. Nagaich, for the Appellant;

Final Decision : Disposed Of

Judgement

O.P. Garg, J.—The petitioner appeared in High School Examination, 1997 as a private candidate with Roll No. 1847182. His result has been withheld on the ground that the petitioner had not deposited the examination fee within time though the Examination form was duly forwarded to respondent-Board by the Principal of Chandra Devi Shiksha Niketan Uchcharat Madhyamic Vidyalaya, Pokhari, Hardoi.

2. After having heard the learned Counsel for the parties I find that the result of the petitioner has been withheld on mere hypertechnical ground. The learned Counsel for the petitioner pointed out that the petitioner did deposit the requisite fee but due to gravity of circumstance he is again prepared to deposit the requisite fee if it is found necessary.

3. This writ petition is finally disposed of with the direction that the respondent No. 1 shall declare the result of the petitioner of High School Examination, 1997 unmindful of the fact that his fee was deposited well In time or not. In case the fee has not been received by the respondent- Board the petitioner shall deposit the fee again. All this exercise shall be concluded within two months from the date a certified copy of this order is produced before respondent No. 1.